

ITEM NO.16

Court 3 (Video Conferencing)

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7021-7023/2021

(Arising out of impugned final judgment and order dated 04-02-2021 in CRLOP No. 24856/2016 04-02-2021 in CRLMP No. 11992/2016 04-02-2021 in CRLMP No. 14057/2016 passed by the High Court Of Judicature At Madras)

THE DEPUTY DIRECTOR DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

L. SIVARAMAKRISHNAN & ANR.

Respondent(s)

(IA No. 116724/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(Cr1) No. 7714-7716/2021 (II-C)

(IA No.129979/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 31-01-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Tushar Mehta, SG
Mr. Jayant K. Sud, ASG
Mr. Mukesh Kumar Maroria, AOR
Mr. Shashank Bajpai, Adv.
Ms. Rekha Pandey, Adv.
Mr. Vikas Bansal, Adv.
Mr. Zoheb Hussain, Adv.
Mr. Kanu Agarwal, Adv.
Mr. Adit Khorana, Adv.
Ms. Sairica Raju, Adv.
Mr. Mayank Pandey, Adv.
Ms. Deepabali Dutta, Adv.
Mr. S.A. Haseeb, Adv.

For Respondent(s)

Mr. S. HariHaran, Adv.
Ms. Jaikriti S. Jadeja, AOR
Ms. Prapti Allagh, Adv.

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Vivek Reddy, Sr. Adv.
Mrs. Shally Bhasin, AOR
Mr. Pratik Reddy, Adv.
Mr. Victor Das, Adv.
Ms. Anvesha Padhi, Adv.
Ms. Madhavi Agrawal, Adv.
Mr. Mohit Rai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP (Crl.) No(s). 7021-7023/2021

List these matters along with SLP (Crl.) No. 4634 of 2014 and connected matters tomorrow, i.e., 01.02.2022.

SLP(Crl) No. 7714-7716/2021

Mr. Mukul Rohatgi, learned senior counsel appearing for the respondent submits that although the other cases are pending, these matters may have to be decided *dehors* the issues involved in other connected cases on facts.

Be that as it may, we deem it appropriate to direct that these matters be listed after pronouncement of judgment in SLP(Crl.) No. 4634 of 2014 and connected matters, which are presently being heard as a group of cases pertaining to Prevention of Money Laundering Act, 2002.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)